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FOREST, FISHERIES & A. H. DEPARTMENT

NOTIFICATION

The 21st January 1987

S. R. O. No. 246/87—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Orissa is pleased to make the following rules regulating to recruitment and conditions of service of officers belonging to the Orissa Veterinary Service, Class-II, namely:—

Annexure 1

PART I

PRELIMINARY

Short title & 1. (1) These rules may be called the Orissa Veterinary Service Class II (Recruitment and commence-Conditions of Service) Rules, 1987.

(2) They shall come into force on the date of their publication in the Orissa Gazette.

Definitions

- 2. In these rules unless there is anything repugnant in subject, or context:-
 - (a) "Commission" means the Orissa Public Service Commission;
 - (b) "Committee" means the Departmental Selection Committee constituted in pursuance of rule 13;
 - (c) "Government" means the Government of Orissa;
 - (d) "Governor" means the Governor of Orissa;
 - (e) "Scheduled Castes and Scheduled Tribes" means such castes and tribes as may be notified by the President of India under Articles 341 and 342, respectively of the Constitution of India;
 - (f) "Service" means the Orissa Veterinary Service, Class-II and shall include the posts mentioned in Schedule-I.
 - (g) "State" means the State of Orissa;
 - (h) "Year" means a calendar year.

Constitution of the Service.

- 3. (1) The Service shall initially consist of the persons holding posts belonging to the Orissa Class-II Veterinary Service (Senior Branch) and the Orissa Veterinary Services Class-II (Junior Branch) as existed prior to the date of commencement of these rules.
- (2) Government shall determine from time to time the number of posts to be created on such conditions as they may consider necessary and may create additional, permanent or temporary posts in the cadre of the Service on such conditions as they may deem fit or may keep in abeyance or leave unfilled any post or posts in the Service.

PART II

METHOD OF RECRUITMENT

Method of recruitment

- 4. (1) Recruitment to the Service shall be made:-
 - (a) by direct recruitment through competitive examination to the exetnt of twenty-five per cent of the total number of vacancies; and
 - (b) by promotion in respect of the remaining vacancies in a particular year:

Provided that where the calculation for direct recruitment gives a fractional figure, the fraction shall be rounded up to the next higher whole number.

(2) Unless otherwise decided, the Government shall normally assess in January each year the number of vacancies in the Service to be filled up during that year. The assessment shall include the vacancies of the preceding year or years for which no recruitment has been made and those likely to occur during the particular year. On the basis of such assessment the Government shall determine the percentage of the vacancies to be filled up by direct recruitment and by promotion under sub-rule (1):

Provided that the vacancies meant for direct recruitment in any year shall be filled up by direct recruitment only in subsequent year or years.

- (3) Government shall then intimate the Commission requesting to undertake direct recruitment and shall also take steps for referring to the Commission under rule 15 for preparation of a list of suitable officers for promotion for that recruitment year.
- (4) Government shall ordinarily submit their proposals for direct recruitment by the end of January and for preparation of the select list for promotion by the end of April as far as possible.

PART III

DIRECT RECRUITMENT

Direct recru-

5. On receipt of requisition from Government the Commission shall announce in such manner as they think fit the number of vacancies likely to be filled up by direct recruitment and shall invite applications from candidates eligible for appointment to the Service.

Eligibility

- 6. A candidate, in order to be eligible for direct recruitment, shall:-
- (a) Possess a Bachelor's degree in Animal Husbandry and Veterinary Science or its equivalent from any recognised University in India or abroad and have registered himself under the Orissa Veterinary Practitioners Act, 1970;
 - (b) be of good character;
 - (c) be of sound health, good physique, active habits and free from organic defects; and
 - (d) have attained the age of twenty-one years and must be below twenty-eight years of age on the first day of January of the year in which applications are invited:

Provided that the upper age-limit in case of candidates belonging to Scheduled Castes and Scheduled Tribes shall be relaxable to the extent of five years.

Disqualifica7. (1) No. person who has more than one spouse living shall be eligible for direct recruitment tions.

to the Service:

Provided that the State Government may, if satisfied that there are special grounds for doing so exempt any person from the operation of this sub-rules.

(2) No person shall be eligible for direct recruitment to the service, unless he has passed a test in Oriya equivalent to the Middle English standard.

- Submission 8. (1) Every candidate shall submit to the Secretary to the Commission the application in of application his own handwriting in the prescribed form, obtainable from the Secretary to the Commission, so as to reach him not later than such date as may be notified by the Commission in this behalf.
 - (2) With the application the candidate is required to submit all informations and documents as may be required by the Commission. In particular, he shall submit-
 - (a) the treasury challan showing payment of the prescribed application-cum-examination fee to the credit of Government;
 - (b) evidence that he possesses' prescribed educational qualifications; and
 - (c) evidence of age, which shall ordinarily be the certificate granted for passing the Matriculation or Cambridge or Higher Secondary or Secondary School Leaving Certificate Examination or any other examinations recognised by the Commission for this purpose.
 - Notes—(i) Copies of certificates and other documents required under clauses (b) and (c) of sub-rule (2) duly attested by a Gazetted Officer of Government shall be furnished with the application but the originals shall be produced at the time of interview.
 - (ii) The candidate shall satisfy himself that he is eligible in all respect before depositing the fee, as the same will not be refunded.

Preliminary screening.

- 9. (1) All applications received in accordance with the terms of the advertisement and instructions of the Commission shall be scrutinised and the Commission at their discretion may reject the candidature of candidates who are not eligible or have failed to comply with the terms and conditions of advertisements and instructions issued by them from time to time. The decision of the Commission as to the eligibility or otherwise of a candidate for admissin to the examination shall be final.
- (2) The Commission shall consider the applications of the candidates whose candidatures are accepted by them and select from among them those who are considered likely to be suitable for appointment on the basis of their academic career and other relevant considerations.
- (3) The Commission may hold at their discretion a written or oral test or both for determining the suitability and relative merits of the candidates for the vacancies required to be filled up. Examiners and Experts may be appointed at the discretion of the Commission to assist them in the various process of selections.

List to be prepared by the Commission.

- 10. (1) From among the candidates appeared in the test, the Commission shall prepare a list of candidates arranged in order of merit, equal in number to the number of vacancies to be filled subject to availability of suitable candidates and furnish the same to Government,
- (2) The recommendation of the Commission shall remain valid for a period of one year from the date of such recommendation.

Final selection.

- 11. (1) The final selection of cardidates for appointment shall be made by Government from amongst the candidates recommended by the Commission in the order in which their names appear in the list, provided that the Government are satisfied after such enquiry, as may be considered necessary that the candidates are suitable in all respect for appointment to public
- (2) Appointment of candidates to the Service shall be made by Government to the available vacancies in the order in which their names appear in the final selection.
- (3) The inter-se-seniority of the candidates appointed from the list prepared under rule 10 shall be in the order in which their names are arranged in the list prepared in accordance with rule 10.

PART IV

RECRUITMENT BY PROMOTION

Promotion

- 12. (1) Promotion to the Service shall be made from amongst the Veterinary Sub-Assistant Surgeons and Junior Veterinary Officers.
- (2) No officer referred to in sub-rule (1) shall ordinarily be eligible for promotion to the Service unless he-
 - (a) has passed the Departmental test, if any prescribed for the post held by him or has been exempted by Government from passing the said test in one or more subjects.

(b) possesses a Bacherlor's Degree in Animal Husbandry and Veterinary Science or its equivalent from a recognised University in India or abroad.

Constitution mental Selection Commi ttee.

- 13. There shall be constituted a Committee for selection of Officers for promotion to the of Depart- Service in accordance with the instructions issued by Government in this behalf from time to time
- Committee.
- 14. (1) The Committee shall consider the cases of all eligible members in the cadres of Preparation Veterinary Sub-Assistant Surgeons and Junior Veterinary Officers and prepare a list of such members of the cadres as considered suitable for promotion to the Service on the basis of the Selection seniority-cum-merit. The Committee shall ordinarily meet before 31st August of the year.
 - (2) The names of the officers included in the list shall be arranged in the order of their seniority in their respective cadre and the Veterinary Sub-Assistant Surgeons shall enbloc be followed by Junior Veterinary Officers:

Provided that any Junior Veterinary Officer or Veterinary Sub-Assistant Surgeons who the opinion of the Committee is of exceptional merit and suitability may with specific reasons be assigned a place in the list higer than that of the Officers senior to him.

- 15. The list prepared by the Committee under rule 14 shall be forwarded to Consultation Commission by Government along with Com. Commission by Government along with the records of all eligible officers and those proposed mission. to be superseded by the Committee. Government will also furnish to the Commission such other informations and records as may be required by them for considering the suitability of the eligible officers for promotion.
- 16. (1) The Commission shall consider the cases of all the officers included in the list Recomendation by the prepared by the Committee together with other documents and informations received or obtained Commission from the Government and made their recommendations.
 - (2) The Commission shall follow the principles set out in sub-rule (2) of rule 14 in making their recommendations or tendering advice.
- 17. (1) The list of candidates recommended by the Commission shall be placed before Select List. the Government and after approval of Government shall form the select list for regular appointment.
 - (2) The select list shall ordinarily remain in force till it is replaced by a fresh select list prepared in accordance with these rules.
- 18. Appointment to the Service by promotion shall be made in the order in which the Appointment to the Service names appear in the select list.

PART V

GENERAL

- 19. Reservation of vacancies to be filled up by members of Scheduled Castes and Scheduled Reservati o n for members Tribes either by promotion or by direct recruitment shall be made in accordance with the principles of Sch. Cas-tes & Sch. laid down in the Orissa Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Act, 1975, as amended from time to time and the rules framed thereunder. Tribes.
- 20. (1) The Officers promoted to erstwhile Orissa Class II Veterinary Service (Senior Branch). Inter-se seniority. shall be at the top of the gradation list followed by thouse in the erstwhile Orissa Veterinary Service, Class II (Junior Branch).
 - (2) Inter-se-seniority of officers in the erstwhile Junior and Senior Branches referred to in subrule (1) shall be determined according to the position assigned to them by the Commission at the time of their appointment to the posts of their respective Branches.
 - (3) Officers appointed to the Service by direct recruitment in a particular recruitment year shall enbloc be placed below the promottees of that year.
- 21. The Officers appointed to the Service shall remain on probation for one year in the case of Proba tion promotees and two years in the case of direct recruits: Period.

Provided that Government may extend the period of probation as they may deem fit and also revert a promotee officer or discharge an officer directly recruited from service during or at the end of the period of probation including the period by which it may have been extended if his outturn is not satisfactory or he is found otherwise unfit for permanent appointment.

Training

22. The officers appointed to the Service shall undergo training for a period of six months out of which three months training shall be in Accounts Training School and the rest three months in the Inservice Training Institute in studying departmental circulars procedure of dealing with correspondence, office organisations, maintenance of registers and records, etc. The officers may be required to pass an examination to be conducted at the end of the training.

Confirma-

- 23. (1) The officers shall be considered for confirmation after completion of probation period or the period by which it is extended if permanent posts are available.
- (2) The officers confirmed in the erstwhile Orissa Veterinary Service, Class II, Junior Branch and Orissa Veterinary Service, Class II (Senior Branch) shall be deemed to have been confirmed in the new cadre of the Orissa Veterinary Service, Class II.

Repeal and Savings. 24. The Orissa Class II Veterinary Service (Senior Branch) Rules, 1951 and the rules corresponding to the provisions of these rules and inforce before the commencement of these rules are hereby repealed:

Provided that save as otherwise specified in these rules, any order made or action taken under the rules so repealed shall continue to have force and effect as if made under these rules.

Interpreta-

25. If any question arises relating to the interpretation of these rules it shall be referred to Government whose decision, in consultation with the Commission, shall be final.

(No. 1353—F.F.& A. H.)

By order of the Governor

R. K. BHUJABAL

Secretary to Government

SCHEDULE I

- 1. Assistant District Veterinary Officer
- 2. Additional District Veterinary Officer
- 3. Cattle Development Officer
- 4. Range Investigation Officer
- 5. Livestock Marketing Officer
- 6. Assistant Rinderpest Control Officer
- 7. Veterinary Information Officer
- 8. Special Officer (Planning)
- 9. Pathologist
- 10. Bacteriologist
- 11. Parasitologist
- 12. Research Officer, Haemaetozoan
- 13. Officer-in-charge, I. T. P.
- 14. Officer-in-charge, R. P. Farm
- 15. Officer-in-charge, Duck Breeding Farm
- 16. Lecturer, I. T. P.
- 17. Lecturer, F. S. B. Training
- 18. Project Officer, I. P. D. P.
- 19. Assistant Project Officer, Sheep Development Project
- 20. Assistant Project Officer, I. P. D. P.
- 21. Manager, Sheep Breeding Farm
- 22. Manager, Pig Breeding Farm
- 23. Manager, Poultry Farm
- 24. Superintendent, P. B. Farm
- 25. Superintendent, Exotic Cattle Breeding Farm
- 26. Assistant Director (F. S. B.)
- 27. Veterinary Assistant Surgeon
- 28. Additional Veterinary Assistant Surgeon
- 29. Research Assistant
- 30. Livestock Officer
- 31. Instructor, L. I. T. C.
- 32. Instructor, I. T. P.
- 33. Such other posts as my be included in the Service by Government from time to time.

Annexure II

THE ORISSA CLASS II VETERINARY SERVICE (SENIOR BRANCH)

(Government of Orissa, A. & F. Department notification No. 1143-A.F. of 16-2-1951)

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Orissa is pleased to make the following rules to regulate recruitment to the Orissa Class II Veterinary Service (Senior Branch):—

PART I

GENERAL

- 1. (a) These rules may be called the Orissa Class II Veterinary Service (Senior Branch) Rules, 1951.
 - (b) They shall come into force at once.
- 2. In these rules unless there is anything repugnant in the subject or context—
 - (a) "Government" means the Government of Orissa.
 - (b) "Commission" means the Orissa Public Service Commission.
 - (c) "Service" means the Orissa Class II Veterinary Service (Senior Branch).
 - (d) "State" means the State of Orissa.
 - (e) "Scheduled Castes and Scheduled Tribes" means such castes and such tribes as may be notified from time to time under Articles 341 and 342 of the Constitution of India.
 - (f) "Backward Classes" means such classes other than Scheduled Castes and Scheduled Tribes as may be specified in pursuance of Clause (3) of Article 338 of the Constitution of India.

PART II

- 3. The service shall consist of -
- (a) Administrative post, viz.,
 - (i) Assistant Director of Animal Husbandry and Veterinary Services;
 - (ii) District Animal Husbandry and Veterinary Officers; and.
 - (iii) Such other posts as may be included in the Service by order of Government issued from time to time.
- (b) Specialised posts, viz.,
 - (i) Disease Investigation Officer (Cattle);
 - (ii) Assistant Disease Investigation Officer (Sheep and Goats);
 - (iii) Disease Investigation Officer (Poultry);
 - (iv) Superintendent, Serum Institute;
 - (v) Animal Nutritionist;
 - (vi) Dairy Development Officer;
 - (vii) Small Animal Development Officer;
 - (viii) Livestock Officer; and
 - (ix) Such other posts as may be included in the Service by order of Government issued from time to time.

PART III

SOURCES OF RECRUITMENT

- 4. Appointment to the service shall be made by Government on the recommendations of the Commission by either of the following methods:—
 - (i) Direct recruitment, and
 - (ii) Promotion of qualified officer from the Orissa Veterinary Service, Class-II (Junior Branch).

On each occasion it will be decided by Government whether appointment will be made by promotion or by direct recruitment or both.

PART IV

DIRECT RECRUITMENT

- 5. The Commission shall announce in such manner as they think fit the number of vacancies to be filled in any year by direct appointment, and shall invite applications from candidates eligible for appointment to the service.
- 6. In respect of administrative posts candidates should ordinarily be under 28 years and over 21 years of age and for specialised posts candidates should ordinarily be under 40 years and over 21 years of age on the 1st day of August of the year in which applications are invited by the Commission:

Provided that in respect of Administrative posts the maximum age-limit shall be increased by three years in case of candidates belonging to Scheduled Castes or Scheduled Tribes or Backward Classes and by five years in case of women candidates.

7.(a) Candidates for Administrative posts must hold B. V. Sc. degree or an equivalent qualification in Veterinary Science.

Preference will be given to those who hold diploma of M. R. C. V. S.

- (b) Candidates for specialised posts must:-
 - (i) hold a degree or diploma from a recognised Veterinary or Animal Husbandry College in India or abroad; and
 - (ii) have undergone training required for the posts:

Provided that a candidate for appointment as Livestock Officer may, in lieu of the qualification mentioned in sub-rule (b) (i) of this rule, hold either a degree from a Veterinary or Agricultural College as well as a post-graduate degree or diploma in Animal Husbandry.

- 8. Candidates should ordinarily be permanent residents of the State as defined in Resolution No.38-Reforms, dated the 18th January 1949, and shall be required to file along with their applications a declaration in the prescribed form obtainable from the Secretary to the Commission.
 - 9. A candidate must:-
 - (i) be of good character;
 - (ii) sound health, good physique and active habits and free from organic defects or bodily infirmity
- Note—(i) Candidates likely to be selected for appointment shall be required to appear before the State Medical Board.
 - (ii) The Medical Board shall submit to Government a certificate in the prescribed form.
 - (iii) In order that they may not be disappointed as a result of the Medical Board's findings, candidates are advised to get themselves thoroughly examined by a competent medical officer and satisfy themselves as to their physical fitness before they decide to apply for the post.
- 10. (a) Every candidate shall submit to the Secretary to the Commission his application in his own handwriting in the prescribed form, obtainable from the Secretary to the Commission so as to reach him not later than such date as may be notified by the Commission in this behalf.

- (b) With his application a candidate shall submit:—
 - (i) a treasury chalan showing payment of a sum of Rs. 5 (Rs. 1.40 if a candidate belongs to any of the Scheduled Caste or Scheduled Tribes or Backward Classes) credited to the Government as application fee which shall not ordinarily be refunded;
 - (ii) evidence that he possesses requisite qualifications as prescribed in rule 7;
 - (iii) evidence of age, which should ordinarily be the Matriculation or Cambridge certificate; and
 - (iv) certificate of character from the Principal Project, Dean or Professor in charge of a department of teaching of the College in which he last studied and from two respectable persons (not being relations) who are well acquainted with him/her in private life and are unconnected with his/her College or University career.
- Note:— Copies of Certificates and other documents, required under items (ii), (iii) and (iv) above duly attested by a Gazetted Officer of Government should be submitted with the application but the originals shall be produced at the time of interview.
- 11. The Commission shall consider all applications received and shall interview such candidates as they consider likely to be suitable for appointment provided that Government, may, if they think fit appoint an official expert to be present at the interviews of candidates. The officer so appointed shall advise the Commission on the fitness of the candidates with reference to the special qualifications required for the Service, but he will not be responsible for the selection of the candidates.
- 12. The Commission shall, from among the candidates interviewed nominate and arrange in order of preference required number of candidates for appointment subject to availability of suitable candidater and sumbit to Government a report to that effect.
- 13. The final selection of the candidate or candidates for appointment shall be made by Government from among those recommended by the Commission provided that the candidate or candidates satisfy the requirements of rule 10 and that the Government are satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment to public service.

PART V

RECRUITMENT BY PROMOTION

- 14. (a) Promotions to Administrative posts shall be made from among the members of the Orissa Veterinary Service Class II (Junior Branch). Post-graduate and Advance course in Animal Husbandry will be considered as additional qualification.
- (b) Promotion to Specialised posts shall be made from amongst the members of the Orissa Veterinary Service Class II (Junior Branch) who:—
 - (i) obtain special training required for the posts; or
 - (ii) have got laboratory and field experience in the subject for at least ten years.
- 15. All propasals for promotion of officers either to Administrative or Specialised posts of the service shall be referred to the Commission for advice. A list of officers nominated for promotion together with all necessery papers relating to them and those whom it is proposed to supersede shall be sent to the Commission by Government. The Commission shall advise Government in respect of each candidate nominated whether his qualifications are sufficient and whether his record proves him to have the requisite character and ability for the service to which it is proposed to appoint him. They may also advise Government in regard to the other officers not nominated but who are senior to any of the officers nominated as to whether any of them is suitable for such appointment. The Commission shall arrange the names of suitable officers in order of merit for the required number of vacancies.
- 16. The final selection of officers to be promoted during any year shall be made by Government after considering the advice of the Commission.

E. G. No. 676-1-5-1987

PART VI

MISCELLANEOUS

- 17. Persons appointed by direct recruitment shall be on probation for two years and those appointed by promotion shall undergo a period of probation for one year, provided that the Governer may extend the period of probation in any particular case. If a directly recruited officer is found incapable of holding independent charge after the period of probation, he shall be discharged and if a promoted officer does not prove his fitness for holding independent charge after the period of probation he shall be reverted to the Orissa Veterinary Service Class II (Junior Branch).
- 18. (a) During the first year of probation both directly recruited and promoted officers will draw the minimum pay in the time-scale of the service provided that the promoted officers may be allowed to draw higher initial pay in the scale if admissible under rule 74 of the Orissa Service Code, Volume I.
- (b) The directly recruited officers will draw their first increment during their second year of probation, but they shall not be entitled to draw the second increment till the date of their confirmation.
- (c) The promoted officers shall be entitled to draw the first increment from the due date only on confirmation:

Provided that when confirmation of an officer directly recruited or promoted cannot be done due to any administrative difficulty both directly recruited and promoted officers may be allowed their second or first increment, as the case may be, and subsequent increments as and when falls due, if a declaration is given by Government that the officer is fit for confirmation but cannot be confirmed due to administrative difficulties.

- 19. The conditions of service of persons appointed to the Service in respect of matters not specified above shall be regulated by the rules applicable generally to Class II Officers under the Government.
- 20. Any attempt on the part of candidate to enlist support directly or indirectly for his/her candidature shall make him liable to disqualification.